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# THE ASSAM GAZETTE

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# EXTRAORDINARY (1)

প্ৰাপ্ত কৰ্তৃত্বৰ দাৰা প্ৰকাশিত

# PUBLISHED BY AUTHORITY

নং 24 দিশপুৰ, বুধবাৰ, 2 ফেব্লুবাৰী, 2000, 13 মাঘ, 1921 (শক)
No. 24 Dispur, Wednesday, 2nd February, 2000, 13th Magha, 1921 (S.E.)

**GOVERNMENT OF ASSAM** 

ORDRRS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: : LEGISLATIVE BRANCH

## NOTIFICATION

The 20th December, 1999

No.LGL.37/99/5:--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## 112 THE ASSAM GAZETTE, EXTRAORDINARY, FEB. 2, 2000

ASSAM ACT. No. XXIV OF 1999 (Received the assent of the Governor on 15th December, 1999)

THE ASSAM LOKAYUKTA AND UPA-LOKAYUKTAS (AMENDMENT) ACT, 1999.

AN

ACT

further to amend the Assam Lokayukta and Upa-Lokayuktas Act, 1985.

### Preamble

Whereas it is expedient further to amend the Assam Assam Lokayukta and Upa-Lokayuktas Act, 1985, Act XX of 1986. hereinafter referred to as the principal Act, in the manner here-in-after appearing;

It is hereby enacted in the Fiftieth Year of the Republic of India as follows:-

- 1. (1) This Act may be called the Assam Lokayukta and Upa-Lokayuktas (Amendment) Act, 1999.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

#### Amendment of section 3.

In the principal Act, in section 3,--

(i) in sub-section (1), in clause (b),

in the first paragraph, punctuation mark colon, appearing at the end, shall be omitted and thereafter the following shall be inserted, namely:

"provided, however, that when the office of the Lokayukta is vacant the Upa-Lokayukta or Upa-Lokayuktas shall be appointed following the same procedure as provided at clause (a) for appointment of the Lokayukta.";

- (ii) in sub-section (3),--
- (a) after the first paragraph, the following proviso shall be inserted, namely:-

"Provided that in the event of the office of the Lokayukta falls vacant the duties of the office of the Lokayukta shall be performed by the Upa-Lokayukta or Upa-Lokayuktas untill the Lokayukta appointed under section 3 enters upon his office:";

(b) in the existing proviso, after the word, "Provided", the word "further" shall be inserted.

M. DEKA,

OCCUPATION OF ASSAM,

Legislative Department.

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